

CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH

ORIGINAL APPLICATION NO.: 648 OF 1994.

Dated this Thursday, the 8th day of July, 1999.

CORAM : HON'BLE SHRI JUSTICE S. VENKATARAMAN,  
VICE-CHAIRMAN.

HON'BLE SHRI S. K. GHOSAL, MEMBER (A).

Lalu Mahadeo Desai,  
Postal Assistant,  
Chinchwad East Post Office,  
Pune - 411 019.

Residing at -

P.C.N.T. 24/4,  
Indrayaninagar,  
At. P.O. Bhosari,  
Pune - 411 026.

... Applicant.

(By Advocate Shri S.P. Kulkarni)

VERSUS

1. Union Of India through  
The Senior Superintendent of  
Post Offices,  
Pune City East Division,  
At Post Pune, Pune - 411 037.

2. The Director of Postal Services,  
Pune Region, office of the  
Post Master General,  
Pune Region, Pune - 411 001.

... Respondents.

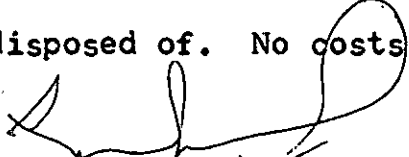
(By Advocate Shri S. S. Karkera  
for Shri P. M. Pradhan).


ORDER (ORAL)

PER.: SHRI JUSTICE S. VENKATARAMAN, VICE-CHAIRMAN.

It is conceded by both sides that the  
Appellate Authority after the filing of this application  
has by order dated 30.09.1994 quashed the penalty order  
and directed <sup>The Appellate Authority</sup> to hold de novo proceedings. In view of this  
order of the Appellate Authority, the present application

has become infructuous and the same is accordingly  
disposed of. No costs.

  
(S. K. GHOSAL)  
MEMBER (A).

  
(S. VENKATARAMAN)  
VICE-CHAIRMAN.

os\*